



भारतीय बीमा विनियामक और विकास प्राधिकरण
INSURANCE REGULATORY AND
DEVELOPMENT AUTHORITY OF INDIA
Order

Ref. No:IRDA/RI/ORD/MISC/111/07/2019

Date: 11th July 2019

Committee on Inclusion of Terrorism Pool Balance for Calculation of Solvency Margin

General Insurance Corporation of India (GIC) and many general insurers have entered into Indian Market Terrorism Risk Insurance Pool Agreement (IMTRIP Agreement). The IMTRIP agreement is applicable to all insurance of terrorism risk insured by the Insurers. It has come to the notice of the Authority that the Balance Receivable from the Terrorism Pool has been considered for the purpose of computation of solvency margin, whereas clause 17 of the agreement do not give/grant a right to the Insurers to call back/withdraw the money from the pool. In the absence of any explicit provision in the IMTRIP agreement regarding the settlement of balances of member, there are different views on admissibility of balances towards terrorism pool in computation of available solvency margin.

In view of the above, the competent Authority has decided to set up a committee with the following members:

Sl No.	Name	Designation & Organisation	Chairman / Member
1	Mr. Suresh Mathur	ED, IRDAI	Chairman
2	Mr. K K Srinivasan	Ex-Member (Non-Life), IRDAI	Member
3	Mr. Milind Kharat	Ex-CMD United India and Ombudsman, Mumbai	Member
4	Mr. G. Srinivasan	Ex-CMD, New India and Director, National Insurance Academy	Member
5	Mr. M N Sharma	Ex-CMD, United India	Member
6	Mr. H. Ananthakrishnan	CGM, Legal Department, IRDAI	Member
7	Mr. Shyama Prasad Chakraborty	GM, Actuarial Department, IRDAI	Member
8	Mr. R K Sharma	GM, F&A Non-Life Department, IRDAI	Member

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Sl No.	Name	Designation & Organisation	Chairman / Member
9	Mr. Dinesh Waghela	Director & GM, Oriental Insurance Co. Ltd.	Member
10	Mr. Gopal Balachandran	CFO, ICICI Lombard	Member
11	Mr. Sushant Sarin	Executive Vice President, TATA AIG General Insurance Co. Ltd.	Member
12	Mr. R Chandrasekaran	Secretary General, General Insurance Council	Member
13	One Representative from GIC RE dealing with the Subject		Member

Mr. Nirmal Jain, AM, F&A-NL will be the convenor of the meeting.

The Terms of Reference of the Committee are as below:

1. Review the existing IMTRIP Agreement entered into between Pool Manager and General Insurers from the point of view of settlement process of the pool;
2. Review the IRDA (Assets, Liabilities and Solvency Margin of General Insurance Business) Regulations, 2016 from the point of view of admissibility or otherwise, of Balance Receivable from Terrorism Pool;
3. Recommend whether the balance receivable from Terrorism Pool should be considered as admissible asset for computation of solvency margin or not;
4. Suggest suitable changes in IMTRIP Agreement, if any;
5. Any other matter.

The Committee shall meet as often as required and submit its recommendations within three months of publishing of this order.


 (Pravin Kutumbe)
 Member (F&I)